

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI) : (a) and (b) The Gorakhpur unit of the Fertilizer Corporation of India had made a proposal that the off-take of polythene lined jute bags manufactured by ancillary units set up in the vicinity of the fertilizer plant should be guaranteed to the extent of 50 per cent ; there was, however, no recommendation with regard to price preference.

The Fertilizer Corporation has as a matter of policy decided that as polythene bags were available freely in the market, there was no need to guarantee the off-take or give any price preference to ancillary unit*

Conversion of narrow gauge line to broad gauge line between Murtizapur and Yavatmal

991. SHRI DEORAO PATIL :
SHRIMATI SUMITRA G. KUL-
KARNI: SHRI BAPURAOJI
MAROTRAO-II DESHMUKH :

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representations from some Members of Parliament and Members of State Legislative Assembly regarding conversion of narrow gauge line between Murtizapur and Yavatmal into a broad gauge line; and

(b) if so, what action has been taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) Suggestions for the conversion of the narrow gauge line to broad gauge between Murtizapur and Yavatmal have been received from time to time by the Government from Members of Parliament and Members of Legislative Assem-

(b) This line is owned by the Central Provinces Railway Company Ltd. of which M/s. Killick Nixon are the Secretaries. The question of its conversion to broad gauge can arise only after the Government decide to purchase this line. The Central Government have the option recurring every 10 years to purchase the line. The option which fell due in 1967 was not exercised because the purchase was not found financially feasible. The next option to purchase this line falls due in March, 1977. A decision has already been taken not to exercise this option.

Income from court fees and expenditure on the Supreme Court of India

992. SHRIMATI SUMITRA G. KUL-
KARNI : SHRI S. W. DHABE : SHRI
N. K. BHATT :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) what is the income from court fees and expenditure on the Supreme Court of India during each of the last three years; and

(b) whether Government propose to reduce the expenditure on the Supreme Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) :

(a)

Expenditure	Income from Court fees (Proceeds go to the Union Territory of Delhi)
1973-74 44,11,165 .	15,36,937.37
1974-75 51,60,787 . .	14,18,176.60
1975-76 56,49,090 . .	14,65,699.-15

(b) No, Sir.